

price stabilisation.

[English]

Ban on New Appointments in Central Warehousing Corporation

7010. SHRI MANORANJAN BHAKTA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether there is any ban on new appointments in the Central Warehousing Corporation;

(b) if so, reasons therefor;

(c) whether Government propose to lift the ban as different warehouses of Central Warehousing Corporation are understaffed; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) No, Sir.

(b) and (b). Do not arise.

Cod Liver Oil

7011. SHRI P. PENCHALLAIAH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that cod liver oil in certain brands is being marketed now;

(b) whether the use of cod liver oil has any adverse affect on children's health; and

(c) whether Government propose to ban the use of cod liver oil in case it has adverse affect on children?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY

WELFARE (SHRI RASHEED MASOOD):

(a) Formulation of Cod liver Oil do not come under the definition of "new" drug and as such it is not necessary for newer brands of Cod-liver Oil to be approved by Drug Controller (India). State Drug Controllers are the licensing authorities for manufacture and sale of Drugs.

(b) While the indiscriminate and chronic use of Cod liver Oil may cause increased intra cranial pressure, the judicious short-term use of Cod Liver Oil is not reported to cause adverse effect on children's heath.

(c) In view of above, Government have no proposal to ban the use of Cod Liver Oil.

Winding Up of National Council for Safety in Mines

7012. PROF. MALINI BHAT-TACHARYA:
SHRI A. VIJAYAR-AGHAVAN:

Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to wind up the National Council for Safety in Mines, Dhanbad, (Bihar);

(b) if so, the details together with reasons therefor; and

(c) the steps taken by the Union Government to absorb these employees of the National Council for Safety in Mines.

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). A decision had been taken to wind up the National Council for Safety in Mines as it was unable to make itself effective owing to lack of resources. It was felt that the activities for promotion of safety in the organised sector be handled by the management

of the mines concerned while the Directorate General of Mines Safety could take up the activities for the unorganised sector in the mines. Several representations have, however, been received by the Government against the winding up of the Council and the matter is under review.

Beedi Workers Welfare Fund In Andhra Pradesh

7013. SHRI RAJAMOHAN REDDY:
Will the Minister of LABOUR be pleased to state:

(a) the amount collected in Andhra Pradesh for the Beedi Workers Welfare Fund during the last three years, year-wise;

(b) the amount actually allocated and utilised on various welfare schemes for beedi workers in Andhra Pradesh during the the said period; and

(c) if the amount so allocated to Andhra Pradesh has not been utilised, the reasons for the same and steps being taken to fully

utilise it?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The details of Cess collected under Beedi Workers Welfare Cases Act, 1976 in Andhra Pradesh during the year 1986-87, 1987-88 and 1988-89 are given in the enclosed statement.

(b) Details of allocation and expenditure under the Heads Administration, Health, Education, Recreation and Housing of Beedi workers Welfare Fund during the years 1986-87, 1987-88 and 1988-89 for Hyderabad Region which includes the State of Andhra Pradesh etc , are given in the enclosed statement.

(c) Against an allocation of Rs. 1.50 crores under the Heads stated above expenditure during three years was 1.46 Crores. provisions in the Budget are based on estimates only which results in variations between allocation and actual expenditure. In the instant case variation in marginal.